- (a) the reasons for not giving priority to Bill for 'Reservation Act' as assured in the National Common Minimum Programme;
  - (b) what happened to the much publicized Reservation in Private sector; and
- (c) the status of backlog vacancies in Nationalised Banks and other public sector organizations?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) A Bill, namely, the Scheduled Castes and Scheduled Tribes (Reservation in Posts and Servies) Bill, 2008 was introduced in the Rajya Sabha which passed it on 23.12.2008. The Bill, however, could not be discussed in the Lok Sabha and has since lapsed with the dissolution of the 14th Lok Sabha.

- (b) A Coordination Committee has been set up under the Chairmanship of the Principal Secretary to the Prime Minister for considering affirmative action in the Private Sector. The Committee has held three meetings and held discussions with Apex Industry Chambers/Associations.
  - (c) The information is being collected and will be laid on the Table of the House.

## Representations to include various communities in the list of SCs

3184. SHRI SYED AZEEZ PASHA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government had received many representations from State Governments and other organizations to include various communities in the list of Scheduled Castes (SCs);
  - (b) if so, the details thereof, State-wise and Caste-wise;
  - (c) the reaction of the Government thereto;
- (d) the steps taken/being taken by Government to include such communities in the list of SCs;
- (e) whether any decision is taken by the Government about the demand of SC's classification in Andhra Pradesh;
  - (f) if so, the details thereof;
  - (g) the reaction of Government thereto; and
  - (h) the time by which it is likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (d) Complete proposals for inclusion in the list of Scheduled Castes, in accordance with the prescribed procedure, have been received from ten States and one Union Territory, details of which are shown in the enclosed Statement (See below). The proposals are processed as per prescribed procedure.

(e) to (h) The Government of Andhra Pradesh vide their letter dated 10.01.2005, had interalia, informed that the Andhra Pradesh Legislative Assembly in its meeting held on 10.12.2004, had unanimously adopted the following Government resolution, moved by the Chief Minister:

"This House had passed Resolution on 22nd April, 1998, for categorisation of Scheduled Castes as recommended by Justice Ramachandra Raju Commission. In view of the recent Supreme Court Judgment, the House resolves to recommend to the Government of India to take up the matter in Parliament."

No decision has been taken in this regard.

## Statement

States/ Union Territory	Details of inclusions in the list of Scheduled Castes proposed by the State/ UT.	
1		
States		
Chhattisgarh	Mahra, Mahara, as synonym of Mahar, Mehra, Mehar	
Haryana	Kabirpanthi Julaha as synonym of Kabirpanthi, Julaha	
Jammu and Kashmir	Mazhabi Sikhs as a new entry	
	Gen as a new entry	
	Nadiala as a new entry	
Karnataka	Bovi (Non- Besta), Kalluvaddar, Bandivaddar	
	Mannuvaddar, as synonym of Bhovi, etc.	
Kerala	Madiga, as a new entry	
	Palluvan, as synonym of Pulluvan	
	Thachar (other than Carpenter), as synonym of Tha	andan
Madhya Pradesh	Sakhwar, as synonym of Chamar	
	Dahiya, as synonym of Dahait, Dahayat, Dahat	
Manipur	Chakpa, as synonym of Lois	
Orissa	Amata, Amath, as synonym of Amant, Amat, etc.	
	Chik, Chik Badaik, as synonym of Badaik	
	Bauri Baishnab, as synonym of Bauri.	
	Bajia, as synonym of Bedia, Bejia	
	Dhoba Baishnab, Rajak, Rajaka as synonym of Dho Dhobi	ba,
	Adhuria Domb, Adhuria Dom as synonym of Dom	Situria.
	Sitra as synonym of Ghantarghada, Ghantra	Gokha
	Baishnaba, Gokah Baishnaba as synonym of Gokha	

1	2
	Jaggili, Jaggli as synonym of Jaggali
	Katia as synonym of Khatia
	Kalandi, Kalandi Baishnab, Kalindi Baishnab, as synonym of
	Kandra, Kandara
	Kandra Baishnab, Kandara Baishnab, as synonym of
	Kandra, Kandara
	Goudia Kela, Gaudia Kela, Agheri Kela, Sinduria Kela, as
	synonym of Kela,
	Kesuria, Khadal, Khodal, Khadola as synonym of Khadala
	Bhina, Tula Bhina, as synonym of Kori
	Mehantar, Mehentar as synonym of Mehtar, Bhangi
	Jayantara Pano, Jena Pano, Pana Baishnab, Pano
	Baishnab, Buna Pano as synonym of Pan, Pano, etc.
	Poundra, Pod, etc. (Bengali refugee), as new entry
	Betra, as synonym of Turi
	Tiar, Tior, as new entry
Tripura	Chamar- Rohidas, Chamar- Ravidas as synonym of
	Chamar, Muchi
	Dhobi as synonym of Dhoba
	Jhalo- Malo as synonym of Jalia Kaibarta
Uttarakhand	Namasudra, Pod, Poundra, as new entry
Union Territory	
Dadra and Nagar Haveli	Rohit as synonym of Chamar

## Status of safai karamchari in PSUs

†3185. SHRI KRISHAN LAL BALMIKI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the present status of Safai Karamcharis in PSUs, Local Muncipal Corporations and Local Bodies;
- (b) whether their basic amenities such as salary and wage, employment, health, facilities, education of dependent children, promotion have been taken care of; if so, the fact thereof; and
- (c) the reaction and clarifications of National Commission for Safai Karamchari in this matter or issue?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) National Commission for Safai Karamcharis (NCSK), in its Reports submitted to the Central Government has drawn attention to various issues concerning Safai Karamcharis. Main recommendations given in the Reports of NCSK, on the issues of salary and wages, employment, health facilities, education of dependent children and promotion to Safai Karamcharis, are given below:

<sup>†</sup>Original notice of the question was received in Hindi.